

05.08.2020


Present: Sh. T.P. Negi, Ld. Sr. PP for CBI.
Sh. R.S. Ahuja, Ld. Counsel for accused Aashutosh Pant
None for other accused persons.

This case has been taken up through video conferencing via Cisco
Webex app.

Matter is pending for prosecution evidence. However, in terms of
administrative orders of Hon'ble High Court, presently evidence is not being
recorded due to Covid pandemic.

Put up for same purpose on 07.09.2020.

**SANJAY
BANSAL**

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SANJAY BANSAL
Date: 2020.08.05
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(Sanjay Bansal)
Spl. Judge (PC Act) CBI-16
RADC, New Delhi.
05.08.2020

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Present: Sh. T.P. Negi, Ld. Sr. PP for CBI.
Sh. D.P.S. Kohli, Ld. Counsel for accused Suresh Dua.
Sh. H.S. Shekhar, Ld. Counsel for accused Rohit Maurya.

This case has been taken up through video conferencing via Cisco Webex app.

Ld. Counsel for accused Rohit submits that he is ready for arguments on charge.

Ld. Counsel for accused Suresh points out that his application for supply of deficient copies and return of unrelayed documents is still pending.

Ld. Sr. PP for CBI seeks some time to file reply to the said application.

Let reply be filed on or before the next date of hearing. Advance copy of the reply be sent to Ld. Counsel for accused Suresh.

Put up for reply/arguments on the pending application and arguments on charge on 03.09.2020.

**SANJAY
BANSAL**

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SANJAY BANSAL
Date: 2020.08.05 11:07:57
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(Sanjay Bansal)
Spl. Judge (PC Act) CBI-16
RADC, New Delhi.
05.08.2020